

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4886
ANSWERED ON:26.08.2010
IRREGULARITIES AGAINST LPG AGENCIES
Patil Shri C. R.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether a large number of complaints were received against Gas Agencies in Gurgaon area of Haryana;
- (b) if so, the details thereof;
- (c) whether some agencies have been found guilty for selling the LPG cylinders in black market;
- (d) if so, the details thereof; and
- (e) the action taken by the Government against them ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) & (b): Whenever Public Sector Oil Marketing Companies (OMCs) receive complaints, these are investigated. If the complaint is established, action is taken against the erring LPG distributor in accordance with the provisions of the Marketing Discipline Guidelines (MDG).

OMCs have reported that action has been taken in five cases on establishment of various complaints against their LPG distributors in Gurgaon area of Haryana State during the last year and April-July 2010 under the provision of MDG.

(c) to (e): The possibility of blackmarketing/ diversion of subsidized domestic LPG cylinders by some unscrupulous elements cannot be ruled out due to the wide gap between the retail price of LPG for domestic use and the market price for commercial LPG.

OMCs have reported that based on the established complaints of black marketing/diversion of domestic LPG by LPG distributors, action has been taken in two cases in Gurgaon area of Haryana State during the last year and April -July 2010 as per provisions of MDG/ Distributorship Agreement.